

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

12. I.A 1932/2024
IN
C.P.(IB)-914(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.04.2024**

NAME OF THE PARTIES: TATA Capital Financial Services Limited
VS
Ashwin N Sabnani

Appearance:

For the Applicant: Adv. Akshay Sawant a/w Adv. Akshita Jain

SECTION 95 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A 1932/2024

1. The above Application has been filed by TATA Capital Financial Services Limited seeking amendment in the cause title on the ground that the petitioner i.e. TATA Capital Financial Services Limited has merged with transferee company i.e. TATA Capital Limited vide order dated 24.11.2023 passed by NCLT Mumbai.
2. Considering the submissions of the Applicant and going through the averments made in this application, the amendment is allowed. Applicant would take appropriate steps to carry out the amendment.
3. I.A. 1932/2024 is **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)